Supplementary Cause List-2 Sr. No. 2

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-WP(C) No. 48/2020 EMG-CM No. 110/2020 & EMG-CM No. 111/2020

Rakesh Gupta

....Petitioner (s)

Through: - Mr. M. K. Bhardwaj, Sr. Advocate with Mr. Ajay Vaid, Advocate (on Video Call from residence in Jammu)

V/s

UT of J&K and others

....Respondent(s)

Through: - Mr. S. S. Nanda, Sr. AAG (on Video Call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 04.06.2020

EMG-CM No.110/2020

Present application has been filed by the petitioner for dispensation of filing of affidavit, stamp and court fee etc in support of the writ petition.

For the reasons stated in the application, the same is allowed.

The petitioner shall do the needful within a period of three days from opening of the lockdown.

Application is, accordingly, disposed of.

EMG-WP(C) No. 48/2020 & EMG-CM No. 111/2020

The grievance raised by the petitioner is that during the pendency of the appeal filed by the petitioner, challenging the order passed under Section

7(3) of the J&K Control of Building Operation Act, 1988, the respondents have sealed the premises of the petitioner by virtue of order dated 19.05.2020.

The petitioner has a remedy of approaching the J&K Special Tribunal, where the appeal is pending. As such, this petition is disposed of with a direction to the petitioner to approach the J&K Special Tribunal, Jammu, where appeal filed by the petitioner is pending.

Disposed of along with connected application.

(RAJNESH OSWAL) JUDGE

Jammu 04.06.2020 (Muneesh)

